

1 MCC-2261-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI ON THE 17th OF JULY, 2025 MISC. CIVIL CASE No. 2261 of 2025

APOORVA SINGH Versus SHRI SANDEEP KUMAR

.

Appearance:

Shri Shrvan Kumar Lahoti - Advocate for the petitioner.

<u>ORDER</u>

Heard on I.A.No.6320/2025, which is an application for condonation of delay.

There is a delay of 6 days.

Considering the reasons mentioned in the application, the delay is hereby condoned.

I.A.No.6320/2025 stands allowed and disposed off.

Also heard on the question of admission.

The present application has been filed for restoration of M.P.No.133/2025, which was dismissed for non-compliance of common conditional order dated 16/4/2025.

Counsel for the applicant submits that the mistake is bonafide. He submits that due to prolong illness of the counsel for the applicant, the order dated 16/4/2025 could not be complied and for the mistake of applicant's counsel, litigant should not be made to suffer and prays that application for



MCC-2261-2025

restoration of M.P. No.133/2025 be allowed.

Considering the aforesaid, MCC is hereby allowed.

2

M.P.No.133/2025 is restored to its original number for hearing on merits.

(PAVAN KUMAR DWIVEDI) JUDGE

SS/-